

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 80 OF 2017 &
IA NO. 814 OF 2018**

Dated: 19th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**Power Grid Corporation of India Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Jyotsna Khatri

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava
Ms. Harshita Sinha for R-10

Mr. Mohit Mudgal for R-12

Mr. R. B. Sharma for R-13

ORDER

IA NO. 814 OF 2018
(Appln. for condonation of delay in filing reply)

For the reasons stated in the application, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 80 OF 2017

Learned counsel for the respondents, who have not filed reply yet, may file the same along with IA on or before 18.12.2018 with advance copy to the other side. Rejoinder may be filed on or before 02.01.2019 with advance copy to the other side.

List the matter on **11.02.2019.**

(S.D. Dubey)
Technical Member

Ts/js

(Justice Manjula Chellur)
Chairperson